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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO: 73/2025

IN THE MATTER OF:

Abdullah

.....Applicant

VERSUS

Gram Panchayat Sadai & Others

.....Respondents

Objections against the Report of Joint Committee in compliance of order dated 21-02-2025 issued by the Hon'ble National Green Tribunal in the O.A No-73/2025 on behalf of the applicant.

(FOR INDEX:-kindly see inside)

New Delhi

Dated 23rd 09.2025.

Filed By
Liaqat Ali
LIAQAT ALI

ADVOCATE

SUPREM COURT OF INDIA

MOB-9813181461,7303042730

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BANCH, NEW DELHI

O.A. NO. OF 2025

U/S 18(1) R/W SEC 14 & 15

OF N.G.T ACT, 2010

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New Delhi

Dated: -09-2025

FILED BY

Liaqat Ali

Liaqat Ali

(Advocate)

Enrollment No- P-2074/2005

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Objections against the Report of Joint Committee in compliance of order dated 21-02-2025 issued by the Hon'ble National Green Tribunal in the O.A No-73/2025 on behalf of the applicant.

1. That Sh. Abdullah son of Sh. Juhur Khan resident of Village Sadai, Tehsil- Nuh, District- Nuh filed an Original Application No- 73/2025 before the Hon'ble National Green Tribunal New Delhi. The Hon'ble N.G.T in the present of Original Application No- 73/2025 by passing order dated 21-02-2025 has formed a joint committee comprising the Representation of Member Secretary, Central Pollution Control Board (CPCB) Regional officer (RO), MOEF and CC Chandigarh,

Principal Chief Conservator of forest (PCCF), Haryana, and District Collector, Nuh, and the District Collector, Nuh was directed to act as the nodal Agency in the Joint Committee.

2. That Para No- 2 of Joint Committee Report is matter of Record.
3. That Para No- 3 of Joint Committee Report wrong and denied. It is submitted that it is excavated around 110 Kanal 08 Marla situated within the Revenue Estate of village- Durgapur, Tehsil and District- Nuh and 56 Kanal 02 Marlas situated with in the revenue estate of village- Sadai, Tehsil and District- Nuh, Joint Committee Member has included with the Deputy Commissioner Nuh and others, and has submitted a false report in this Hon'ble National Green Tribunal inclusion with Respondents. There were 3000 to 4000 old trees on the above said land and many birds have their nests on the trees. The Photographs of the above said trees are available, there are many flora and fauna, and old trees in these photographs. Photographs and video are Annexure here with as Annexure P- to P- .

It is wrong that there were not old trees and flora and fauna on this land. The above said trees were uprooted and cut by the Respondents. Annexure are available on this original applications. It is also wrong that it was found excavated around 2.5

acres of land less than the depth of 5 feet. While Applicant himself measured the depth of land is 7 feet 8 inches to 23 feet in deep, length 4 acres, 1320 feet, width is 2.5 acres 330 feet and there are 12 deep ditches of 100 feet length, 50 feet width 30 to 35 feet deep in Aravali hill land near the above said land at the many spots which were dugged/made by the respondents see in videos. They are doing illegal mining in the shadow of this illegal permission.

Respondent has lifting 8 to 23 feet of soil, bajri, stone, according to photographs. This is clear violation of terms and conditions of permissions which are framed by the concerned mining authority illegally and unlawfully with intention to restart the illegal mining of stone, Bajri soil. Many stones are available in this soil, the Photographs of stones are Annexure herewith.

4. That the Para No- 4 of the Joint Committee Report is wrong denied. There are violation of the rules and regulations of their department. The above said respondents had lifted soil, stone, bajri, illegally and unlawfully.
5. (i) That Para No- 5 (i) of the Joint Committee Report is wrong and denied and Report of office of Deputy Commissioner is false one and office of Deputy Commissioner Nuh is saving himself, his corrupt officers by giving false report. Block Development And Panchayat Officer Nuh on

Request of Gram Panchayat asked from the District Forest Officer Nuh, about the land (Mustakil No- 1, Kila No- 24 (6-17), Mustakil No-2, Kila No- 21 (2-17), 22(6-0), 23(4-16), Mustakil No- 5, Kila No- 20(1-9), 21(3-8), Mustakil No- 7, Kila No- 4(6-2), Mustakil No- 8, Kila No- 1(6-1), 10/2 (4-12) Khasra No- 16(61-14). Total Measuring 103 Kanal 4 Marla of Panchayat Land in revenue estate Durgapur, Tehsil- Nuh.

That the Joint Committee intentionally did not mention the land of village Sadai and same land of Durgapur Rectangle No- 6 Kila 1(3-15), 2(5-11), 3(3-14), 5(2-08), 6(4-0), 8(7-0), 13(7-15), 16(6-17), 17(2-17), 18(8-0), 19(3-0), 23(7-09), 24(7-0), 25/1(2-15) in its joint committee report, report of office of Deputy Commissioner Nuh, why did not open the status of the above said Rectangle No and Killa No Report of Deputy commissioner Nuh is false one and report of joint committee is also false one, It is completely defer from the actual condition of land. NOC of Divisional Forest officer is wrong and it is given under illegal pressure of Deputy Commissioner and other officer. It may be anti-dated and anti-time. If we will go into the deepness of documents. There were 3000 to 4000 trees on the land which destroyed by the Gram Panchayat and others at the time of lifting soil, bajri, stones illegally

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and unlawfully. Permission is illegal and unlawful.

- I. That Para No- 5(II) of the Joint Committee Report is wrong and denied. It is submit as under that. They has lifted 7 feet 8 inches to 23 feet deep soil, stones, bajri, bhod, illegally and unlawfully, they has committed offence of illegal mining. They wants to start illegal mining of stones, bajri and soil in shadow of these above said illegal permissions.

So, the report of District Mining Officer Nuh, is wrong, illegal. They are doing illegal mining of soil and lifting 7-8 feet of soil to open the Khane of stones and Bajri. There is stones and Bajri, in the deepness of 7-8 feet. But after filing this original application and passing the abovesaid order they had leveled some part of land before the visit of joint committee to save themselves. Respondents has file up / leveled the deep ditches of only one site of illegal mining where joint committee had been got visited inclusion with Deputy commissioner. But till now, there is deepness of 7.8 feet to 23 feet of lifted land, not 5 feet. So there is violation of above mentioned illegal permission. in joint committee report. They had lifted the soil, Bajri, stoes of abovesaid land.

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5(iii) That Para no- 5(III) of report of Forest Department Nuh is wrong and denied. It is submitted that Environment Clearance is very necessary before cutting trees 3000 to 4000 which were sold out at Gogipur Road Aara Machine illegally and unlawfully. These trees were naturally grown on the above said land last hundreds of years. If any land is uncultivated from last hundreds of years and since time of consolidation, how can we say that there is not any tree flora- fauna on this above said land, while entire land of mountain is full of old trees, flora and fauna, bushes. Report of Forest Department is completely false one that there is not any single tree on the abovesaid land.

It is submitted that Forest Department Nuh reported that as per the revenue records and the notification provided earlier by the Forest Department, All the proposals given by the Gram Panchayat regarding plantation during the Aravali Project (year 1991-2000) are not available in the records of the Forest Division office. Because this above said Forest office is intentionally hiding the above said record to save its officers under illegal pressure of Deputy Collector Nuh.

5(iv) That Para no- 5(IV) of Joint Committee Report is wrong and denied. Report of RO Pollution Control Board, Nuh had been issued



under illegal pressure of Government officers, many old trees and bushes, flora and fauna had been destroyed by the lifting of soil, Bajry, stone, There is lot of lose of air at the time of lifting soil and Bajri, stones, Air had been polluted. The above said uncultivated land according to joint committee report, naturally many trees and bushes, flora and fauna grows. because this land is very near of mountain. But this false report did not mention the actual condition of land. kindly See Annexures.

5(V) That Para no- 5(V) of the joint committee Report is wrong and denied. It is submitted that the above said land Jumla Mustarka Malkan, Shamlat Doh, Panchayat Deh, whether Gram Panchayat had right to convert nature of said land without permission of villages. Many villager had their rights in this land. They are Proprietor of land. There is a Dam which was built by Bhood, wheather they can lift the Bhood of Dam on the risk of life of villagers and animals, Report of Tehsildar Nuh is wrong and denied which was given under pressure of Deputy Commissioner Nuh. Applicant has not any relation from the Asar Khan, Bhordu, Sunni, Harmat etc.

- II. Para No- 5(VI) Report of BDPO Nuh is wrong and denied. There is not any illegal encroachment demarcation Report and case of 7 V.C against applicant and his family before this original application, B.D.P.O has



given his false Report against the applicant under pressure of Deputy commissioner Nuh. Who wants to save himself from the corruption of soil, mining, cutting of trees, Deputy Commissioner had given permission illegally unlawfully after taking bribe. There is not any illegal possession of applicant on Panchayat land. So, the Tehsildar had given false report under pressure wrongly, illegally unlawfully. Fateh Mohammad have not any relation to the applicant. There is not any case of Encroachment against the above said Fateh Mohammad in his knowledge. Entire report of B.D.P.O Nuh is illegal. There is not any encroachment demarcation report prior to this application. They are preparing false documents against the family of applicant, and they are making illegal pressure upon applicant to withdraw the Original Application No- 73/2025.

III. That Para no- 5(VII) of Joint Committee Report is wrong and denied. It is submits as under:-

1. That applicant had not been got join in the Joint Committee meeting. Joint Committee had included with Deputy Commission and Sarpanch and contractor and given false report. Some part of this para is matter of



record. It is correct that permission for carrying out (Non- forest work including soil excavation in the declared Aravali Plantation area.

2. That Joint committee was also directed by the Hon'ble NGT to ascertain the extent of damage which is being caused on account of such lifting of soil in this regard. But Joint Committee did not ascertain the extent of damages intentionally willfully. Length, wideness and deepness of lifting had not been measured by this committees, cost of damages and number of cutting of trees. Mining of stones and Bajri, has not been ascertained by this committee.

That permission of Deputy Commissioner had been given illegally and unlawfully by violating the notification no- S.O 45/C.A.67/1957/S.15/2012 dated 20 June 2012 Haryana Minor, Mineral Concession Stocking Transportation of Minerals and Prevention of illegal Mining Rules 2012. The above said permission is not fever of Public and others but it is fever of Sarpanch and officer of government of Haryana, to earn money to sell the trees, soil, Bajri and stones. Video graph of the site is attached herewith this objection.

There is not any stacking of any top soil or over- burden or waste rock and non- saleable minor, mineral



excavated, generated during the mining operation and utilization of the same for restoration and rehabilitation of the area "has been imposed".

FINDING OF THE COMMITTEE:-

That finding para of the joint committee is wrong and denied. Some part of Para is wrong and denied. It is submitted that the above said land is reserved for charagah, This land is owned and possession of proprietor of Jumlamalkan who were protecting their Forest for better use of villagers and wild animals and birds. They were also protecting Dam of Mountain water but now government had passed notification regarding Jumlamalkan land that this types of land had been mutated on the name Giram Panchayat. But Gram Panchayat is destroying the above said land with intension to earn money illegally and unlawfully in conclusion with the officers of mining departments. Some parts of land was used for cultivation but rest part of land was reserved as charagah without feeling the emotions of wild animals, some corrupt persons of gram Panchayat and government officers are destroying the charagah. It is wrong that environment clearance is not required for lifting of soil. While there are 3000 to 4000 trees on the land. See the video. Environment clearance is very necessary before removing trees, flora and fauna, wild life, reserve charagah land in Delhi NCR area. It is not ordinary soil. It is a reserve charagah for wild animal, and village animal.

P

It is wrong and denied that there is not any flora and fauna and trees available on the land in question. That Forest Department had given false Report inclusion with Deputy Commission and Gram Panchayat. It is also wrong and denied that there is not any question of trees felling/ cutting. Kindly see video properly, there are many trees which were removing by the J.C.B Machine of Gram Panchayat and Deputy Commissioner and Contractor. Cultivation is going on same part of land. Rest land has trees, bushes, grass, and many plants. It is submitted same land is located near the mountain of Aravali Hills which had been destroyed by these corrept persons.

The Report of regional officer HSPCB, is wrong and denied because this above said report is given inclusion with Gram Panchayat and Government of Haryana officer as Deputy Commissioner Nuh Mewat (Haryana). It is also wrong and denied that no harm had been caused to any plant or Animal trees and birds to lifting of soils. Kindly see Video.

Government Officer are cancelling the documents regarding Protected Forest and Reserved Aravali Plantation and Revenue Records. NOC had been issued by the Forest Department may be antedated and Ante time which is issued to save Deputy Commissioner and other officer, which is also illegal unlawful. It is not issued in the interest of Public. The excavated soil is not ordinary clay/ earth. It is reserved charagah of village

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Jamalamalkan Land. There are not many applicants in this application. There is only one applicant who has not any encroachment on Panchayat Land of any point of time. Government officers are taking wrong ground to save themselves. There is not any demarcation Report of Encroachment against the applicant, there is not any suit of Encroachment of Panchayat land against the applicant.

Civil Court had not jurisdiction regarding mining, so the Hon'ble Civil Court had sent applicant to NGT orally regarding mining, so the Hon'ble Civil Court did not give stay order to the applicant and suggested the applicant orally to file application in N.G.T. So applicant came to N.G.T on the suggestion of civil court. So, applicant has dismissed and withdraw that suit CS/29/2025. There are one sided persons of village in the photo of joint committee Report. They belongs to the Sarpanch Party. The above said land is very useful for the chara of animal and trees. Some part of the above said land is cultivated but rest part is reserved for charagah. See the Fards.

PRAYER

It is therefore prayed that report of joint committee made inclusion with Government officers and sarpanch etc may kindly be dismissed and objections to be accepted and constitute a new joint committee comprising a new representative, of concerned departments to conduct a fresh inspection of

above said land in villages Sadai and Durgapur and may see actual position of spot according to video of applicant and See the actual intension of Respondents of illegal mining of stones of mountain and soil bhood cutting trees in the large in inrest of Justice.

Or

Passed any other order as per the circumstances of the case as may deemed fit.

Dated:21-09-2025.

NEW DELHI.

Applicant/objector

Abdullah

Resident of Village- Sadaee, Tehsil -

Nuh, Distt-Nuh(Mewat)HR.

عبدالله

Liaqat Ali Adv
P-2074/05
Through counsel

Liaqat Ali Adv P-2074/05, Mob-9813181461, 7303042730

E-mail-gaddhamna@gmail.com,

عبدالله
عبدالله

BEFORE THE NATIONAL GREEN TRIBUNAL

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IN THE MATTER OF

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.....Applicant

VERSUS

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.....Respondents

AFFIDAVIT

I, Abdullah age- 61 years son of Juhur Khan resident of Village- Sadai, Tehsil- Nuh, District- Nuh (Mewat), State of Haryana, Aadhar No- 507830951837, do hereby solemnly affirm and declare as under:

1. That I am the applicant in the above noted case therefore I am fully conversant with the facts of the case I am competent to sign and swear this affidavit.

S2 No. 12727
29/9/25

L -

Mustafaa

2. That objections of the joint committee report has been draft by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



3. That the contents of accompanying reply be read as Part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

*Identified by
Rizqat Ali*

DEPONENT

عبد اللہ

VERIFICATION

Verified at Nuh on this day of, 2025 that the contents of my above Affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed herein.

*Sa No. 12727
29/9/25*



29/9/25

DEPONENT

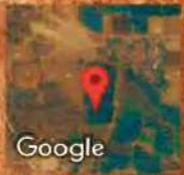
عبد اللہ



Annexure-A 1741 Annexure - A₁₈ (18)



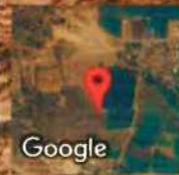
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GPS Map Camera



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Annexure - A₁₉

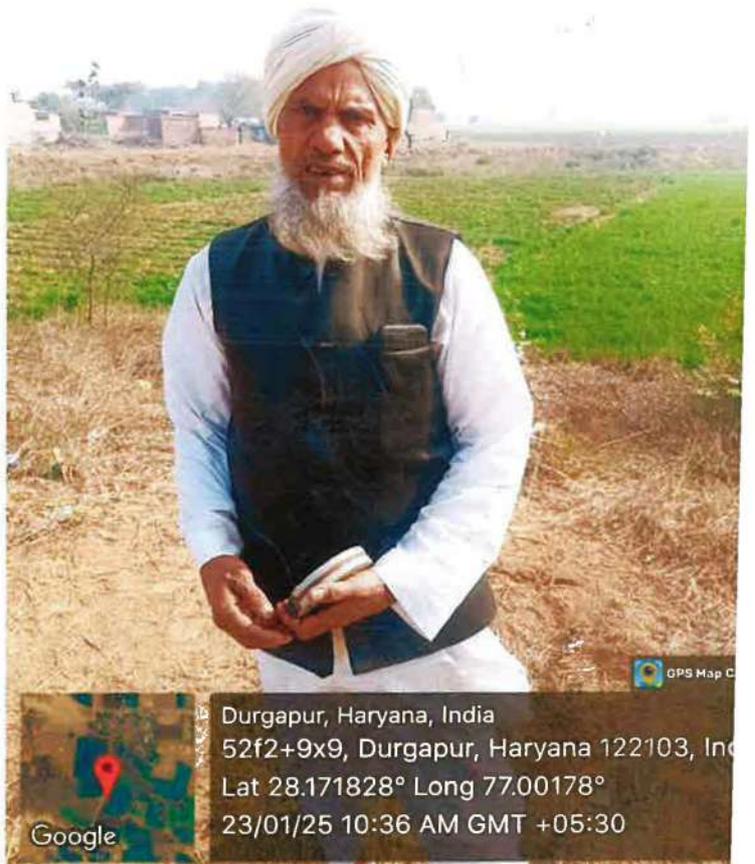


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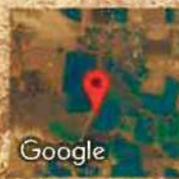


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Annexure - A₂₀



GPS Map Camera

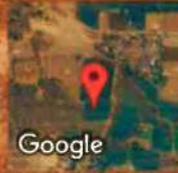
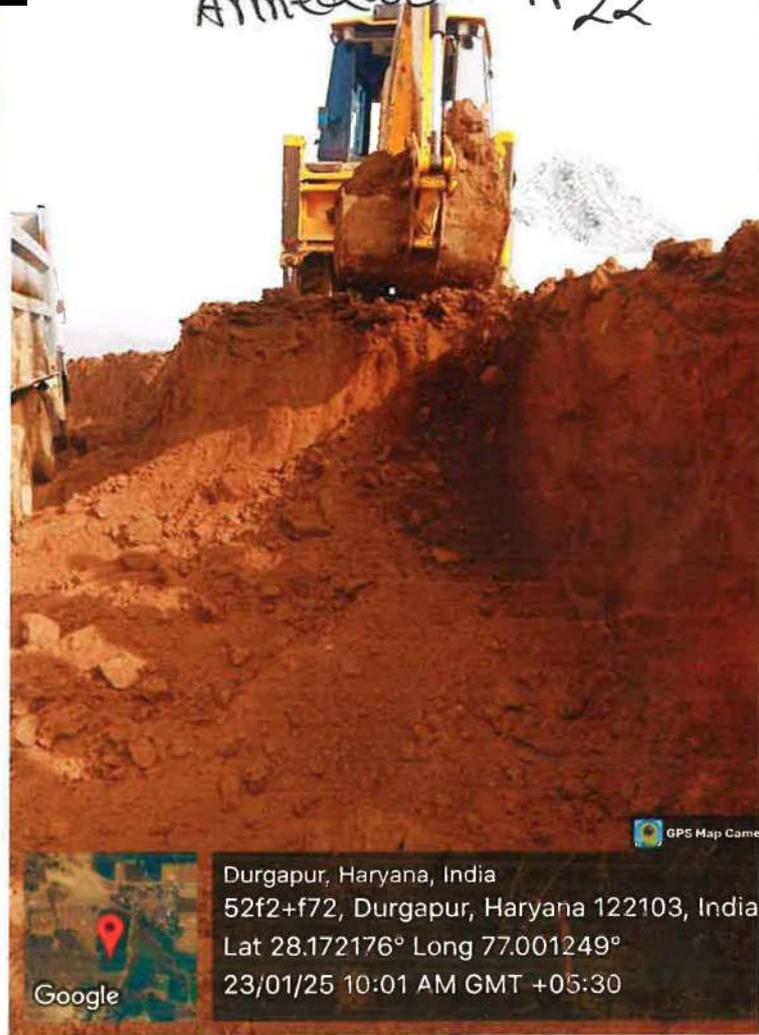


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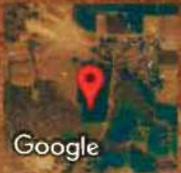


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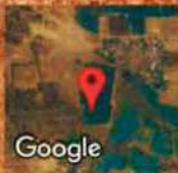
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Armedure - A 23



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Armedure - A 24



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Annexure - A 25



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Annexure - A 26



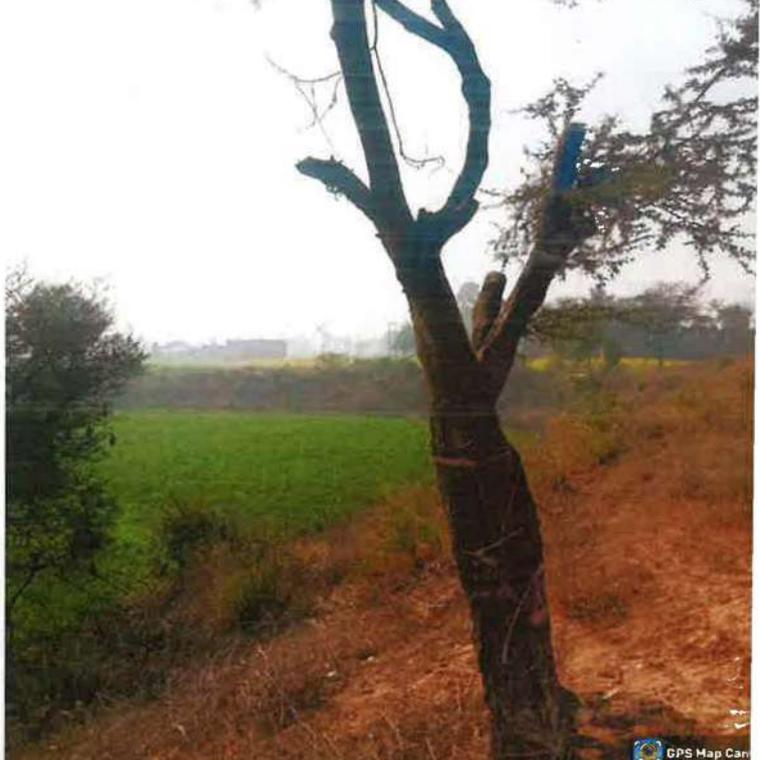
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Annexure - A 27



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Annexure - A 28



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Annexure

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A29



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Annexure-A 30



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Annexur A 31

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Anneaux-

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A32



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w-A 33



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Annexure - A 34



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Anneaux A35



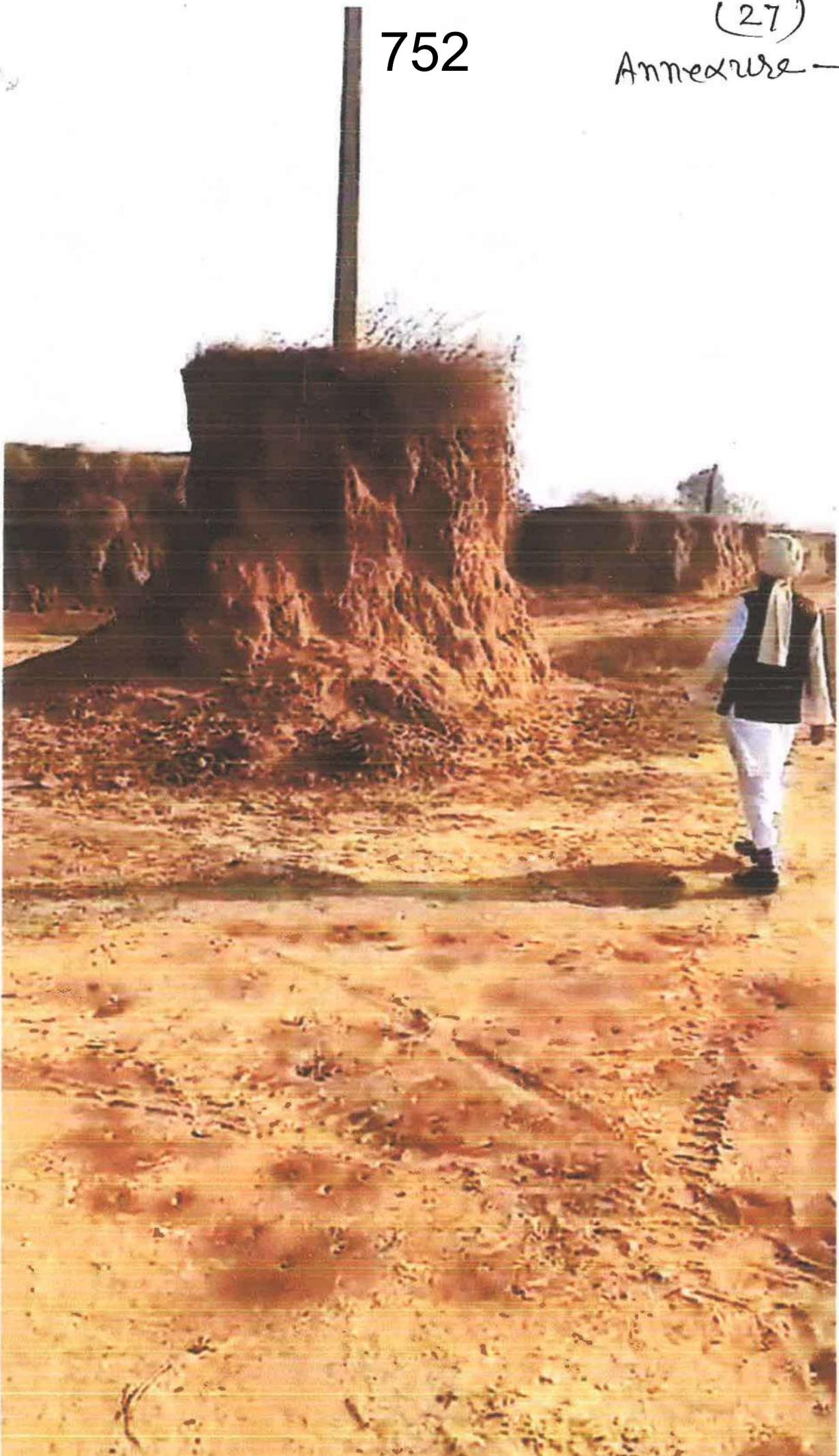
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Anneaux ⁽⁻²⁶⁾ A36



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Annexure - A 37



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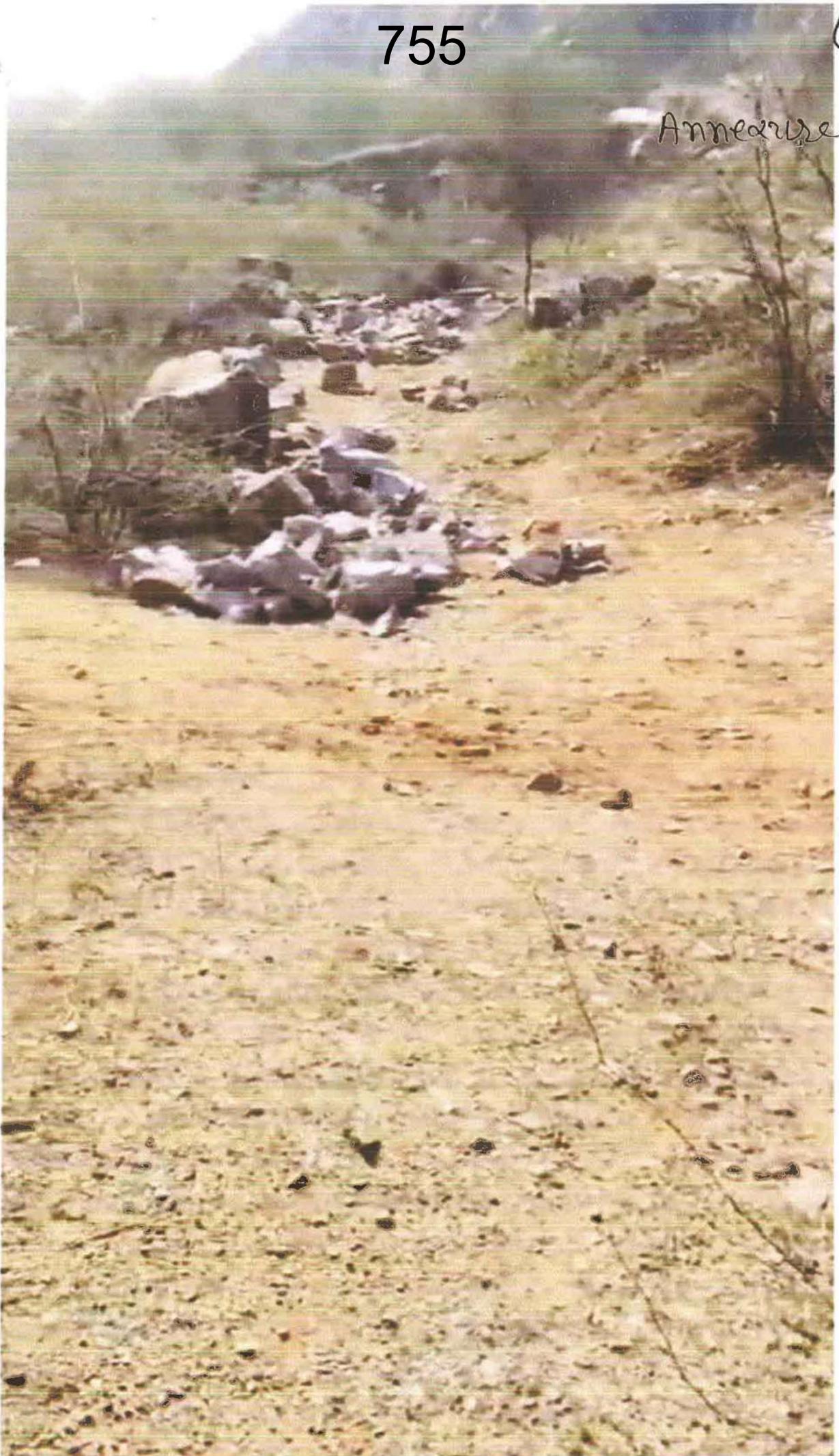
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Annexure - A40



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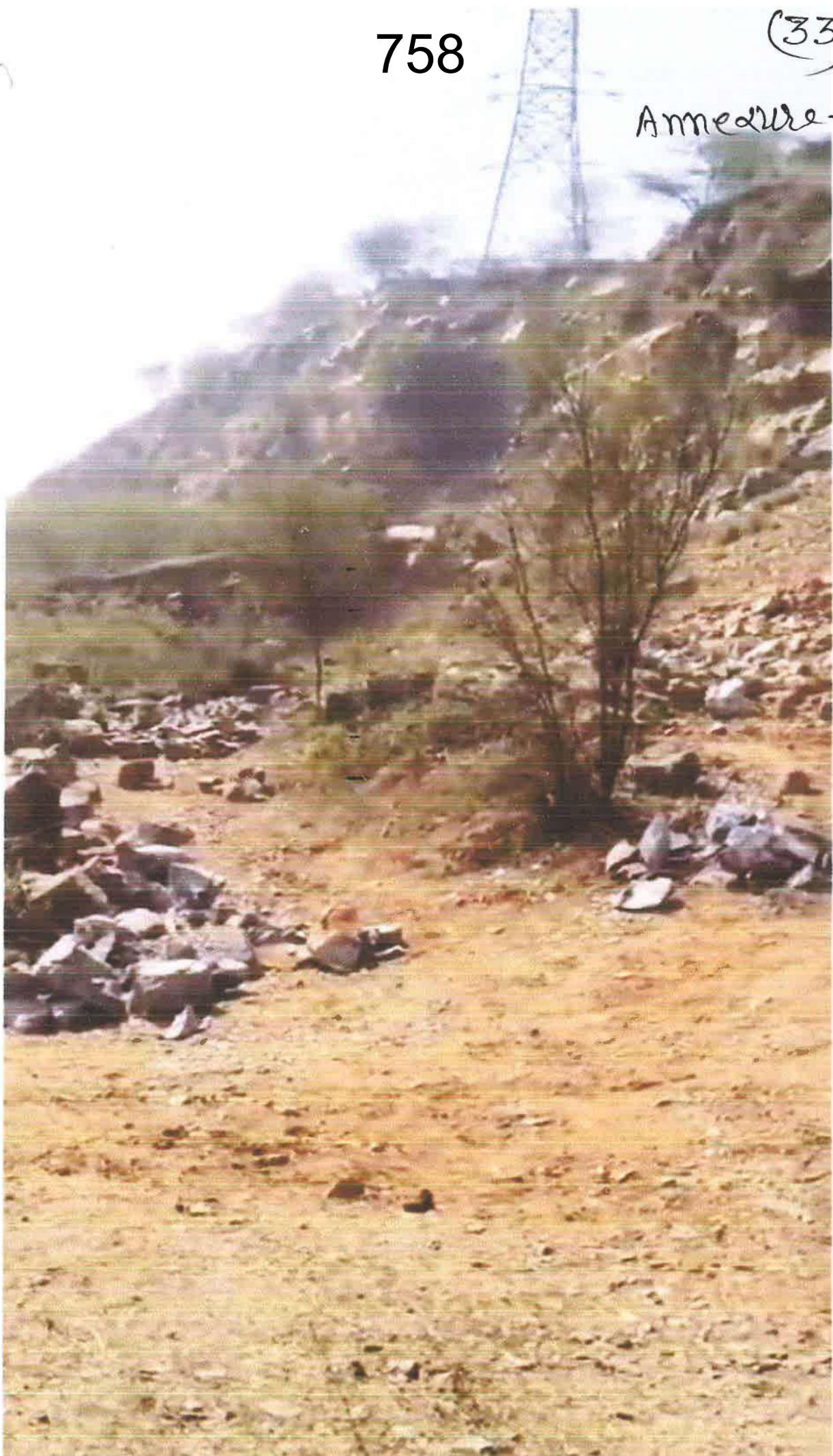
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BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BANCH, NEW DELHI****O.A. NO.73 OF 2025****U/S 18(1) R/W SEC 14 & 15****OF N.G.T ACT, 2010****IN THE MATTER OF**

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Gram Panchayat Sadai and others

.....Respondents

PEN DRIVE OF VIDEO GRAPHY**New Delhi****Dated: -09-2025****FILED BY***Liaqat Ali*
Liaqat Ali

(Advocate)

Enrollment No- P-2074/2005

A-22/3, South Extn. Part- 1,

New Delhi-49

Email:-gaddhamna@gmail.com

CNR No:HRNU020000392025

CIS No:Cs-29-2025

ABDULLAH AND OTHERS Vs GRAM PANCHAYAT SADAI

Present: Sh. Liaqat Ali, Advocate for the plaintiffs
Sh. Nishant Gupta, Advocate for defendant no. 1
Sh. Krishan Kumar, Ld. GP for defendants no. 2 and 3
Sh. Arvind, Patwari for defendant no. 4

Today the case was fixed for filing reply to the application under Order VII Rule 11.

At this stage learned counsel for plaintiff suffered a statement that he does not want to proceed further with the present case and withdraws the same.

Heard.

In view of the statement as made by learned counsel for plaintiff, the present case is hereby dismissed as withdrawn. **File be consigned to record room after due compliance.**

Date of Order: 24.09.2025
Shubham Stenographer-II

(Chavi Goel)
ACJ (SD), Nuh
UID No . HR00377

True copy.
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